

[Placed in Library See No Lt- 766/91]

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Pulp and Paper Research Institute, Saharanpur for the year 1990-91.

[Placed in Library See No. LT-767/91]

**Review on the working of and Annual Report of National Institute Development Corporation Ltd., New Delhi for 1990-91**

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P.K. THUNGON): I beg to lay on the Table A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:

- (1) A statement regarding Review by the government on the working of the National Industrial development Corporation Limited, New Delhi, for the year 1990-91.
- (2) Annual Report of the National Industrial development Corporation Limited, New Delhi, for the year 1990-91 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library see No LT. 768/91]

12.38.hrs

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY-GENERAL: Sir, I have to report the following message received from the secretary-general of Rajya Sabha"-

" In accordance with the provisions of

rule 111 of the Rules of procedure and conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the family Courts (Amendment) Bill, 1991, which has been passed by the Rajya Sabha at its sitting held on the 26th November, 1991."

12.38/30 hrs.

FAMILY COURTS (AMENDMENT) BILL  
AS PASSED BY RAJYA SABHA

[English]

SECRETARY GENERAL: Sir, I lay on the Family Courts (Amendment) Bill, 1991, as passed by Rajya Sabha

12.39.hrs

[MR. DEPUTY SPEAKER *In the Chair*].

SHRI CHANDRA JEET YADAV (Azamgarh): Now, Sir, Shri Ram Vilas Paswan has given a notice about atrocities that have been committed on the Harijan and in Delhi itself in the Jawaharlal Nehru University one senior student of that University was not allowed to take food in the mess. When the matter was brought to the notice of the Warden, the Warden and also the Professors said that it was a matter between the students. Nothing was done.

We had passed the Anti-Untouchability Act here and a student in the Jawaharlal Nehru University is treated like that what is the message going throughout the whole country? Shri Ram Vilas Paswan has brought up this issue along with that of atrocities that have been committed by the Police and the bodies were thrown in a channel.

If you do not even allow this issue to be raised, unless it is brought the notice of the Government, how will the government act?

My request is this. At least allow him to say and listen him. and then, let the govern-

[Sh. Chandra Jeet Yadav]

ment assure the House that necessary steps will be taken in this regard. That is what we are saying, Sir. On such issue, we will have no other recourse except to register our serious protest and walk out. do not press us to do that .... (*Interruptions*)

SHRI MUKUL BALKRISHNA WASNIK (Buldana): the JNU matter is a very serious matter. We would also like to take it up .... (*Interruptions*)

[*Translation*]

SHRI RAJNATH SONKAR SHASTRI (Saidpur) : Mr. Deputy Speaker, Sir, the matter is very serious. six Harijans have been killed and thrown into canal..... (*Interruptions*)

[*English*]

MR. DEPUTY-SPEAKER: Kindly resume your seats.

(*Interruptions*)

SHRI DHARAM PAL SINGH MALIK(Sonipat): Sir. please hear us first. We five persons, are all standing for the same issue, The hon. Minister for Urban Development is here. The Chairman of the House Committee is also here. About 50 ex-members of Parliament and ex-Ministers are occupying the house unauthorisedly. And about 50 sitting Members of Parliament have not been allotted any house so far. Five months have already passed..... (*Interruptions*)

MR. DEPUTY-SPEAKER: May I request the other hon. Members to resume their seats?

SHRI DHARAM PAL SINGH MALIK: Sir, we are all standing for the same purpose.

MR. DEPUTY-SPEAKER: Kindly resume your seats. If any proceedings were to

take place and were to go on record, only one Member has to stand up and speak. If four or five Members speak at a time, it amounts to illegality and irregularity. I know that yesterday also you were very much agitated over this issue. And I know that you have got a genuine case. Any one of you can speak afterwards, shri Ram vilas Paswan will speak on his matter.

[*Translation*]

SHRI DHARAM PAL SINGH MALIK: Mr Deputy Speaker, Sir, a number of MPs, have asked me to raise this point. Many sitting MPs have not been allotted accomodation as yet and five months have passed since the House was constituted. Some ex-MPs and ex-Ministers are occupying the Government accomodation unauthorisely. The Chairman of the House Committee as also the hon. Minister is present in the House. For the last five months, we are without any accomodation. We are virtually on the roads. Because of this we are not able to perform our duties properly. On the one hand we don't have any accomodation while on the other some people are occupying accomodation unauthorisedly. Five months have already passed and five more will skip away and the sittings of the House will conclude and we will go without any accomodation. Before coming to this House, we have to go before the House Committee daily. People call us and we are not even able to accomodate them. We request the hon. Minister with folded hands that our problem may please be solved. People come to us and request us to get them accomodation out of turn. We tell them that when we are not able to manage it for ourselves how can we do it for them. We want to lay on the table of the House a memorandum signed by 30 MPs.... (*Interruptions*)

[*English*]

SHRI RAM NAIK (Bombay-North): Sir, I am on a point of order.

MR. DEPUTY-SPEAKER: What is your point of order?

**SHRI RAM NAIK:** My point of order is this. Already Zero Hour is over. The Ministers have laid their papers on the Table of the House. Now we cannot go back to Zero Hour. Sir, all these important issues can be allowed to be raised tomorrow. Now the process has gone ahead and that should be continued.

**MR. DEPUTY-SPEAKER:** Shri Ram Naik has raised a point of order. Really we had gone ahead. I know very well that our friends were very much agitated yesterday also over this issue and wanted to ventilate their grievances. It is a matter of accommodation.

They were very much agitated yesterday also and they were not heard on the floor of the House. They were denied of this opportunity because of the proper consensus. I felt it is necessary to give them a chance.

(Interruptions)

**MR. DEPUTY SPEAKER:** This cannot be taken as a precedent.

(Interruptions)

**MR. DEPUTY SPEAKER:** Does not the hon. Minister want to reply?

**THE MINISTER OF URBAN DEVELOPMENT (Shrimati Sheila Kaul):** Sir, I do realise that the hon. Members of Parliament have a right to accommodation and those who are occupying their residences, they are not entitled to that at all. What we have done was that we had given them eviction orders. These people have gone to court and court has given them a stay. Now, we are trying to find out how we can get them out so that the hon. Members of Parliament could have a roof over their heads. We are extremely sorry for the inconvenience to the Members of Parliament and I am with them. When they ask for it, it is their right to ask for it. I am very happy that they have strengthened my hands. Perhaps they would realise how

much they are agitated and how much I am agitated for them. (Interruptions)

**MR. DEPUTY SPEAKER:** It is really very nice that the hon. Minister has felt the necessity of accommodating the hon. Members of Parliament and she will take all necessary steps to see that you are all well accommodated within a shortest period of time.

(Interruptions)

**SHRI K.V. THANGKABALU (Dharmapuri):** The Members are suffering a lot for want of an accommodation and time and again they are requesting for an accommodation. But, they are not allotting accommodation to Members of Parliament, whereas the Government servants are given accommodation. We are not Government servants. They have got enough accommodation. Govt. can give to hon. Members of Parliament.

**SHRIMATI SHEILA KAUL:** It is absolutely wrong. There are no houses because the houses are already occupied by illegal occupants.

**SHRI K.V. THANGKABALU:** The government must come forward with a legislation to evict illegal occupation to facilitate the Members to get their right of an accommodation.

**MR. DEPUTY SPEAKER:** Anyhow, it is very nice that you brought this matter on the floor of the House. Your agitation on the floor of the House. Strengthens the hands of the hon. Minister to take necessary suitable steps in this respect. It seems that a professor is killed and something of the sort. I think we shall give a chance to Shri Ram Vilas paswan. I hope you will appreciate the difficulties I am facing here. Actually, we have proceeded further. But, it is a serious matter. All our hon. Members were very much agitated yesterday and they could not be heard yesterday. They have a legitimate right to agitate the matter. I think this is the only aspect we shall take up and we shall proceed further. I hope you will not take it as a precedent and you will cooperate with me in this respect. With this assurance shall I proceed? Shall I request

hon. Member to speak? Shri Mukul and other hon. Members can speak tomorrow.

**SHRI MUKUL BALKRISHNA WASNIK** (Buldana): These was an understanding between Shri Paswan any myself that. I will allow him to speak first and then he will allow me to speak. If he is going to speak alone, then I am not going to abide by the understanding. (*Interruptions*)

**SHRI E. AHMED** (Manjeri): Please give a chance to Shri Ram Vilas Pawan as well as Shri Mukulbalkrishna Wasnik and all of us. (*Interruptions*).

**MR. DEPUTY SPEAKER:** All right, let us come to an understanding.

Two or three Members can speak for two minutes each. (*Interruptions*)

**SHRI P.C. THOMAS** (Muvattupuzha): Sir, 21 girls were assaulted very brutally...

**MR. DEPUTY SPEAKER:** Mr. Thomas, we can run the House with proper understanding only. If we are to allow like this, then everybody has got his own problem of his own constituency and also pertaining to the whole country. So, let us now go to the subject. With the consent of this House, shall I allow Shri Ram Vilas Paswan, Shri Mukul Wasnik and Shastriji?

**SHRI P.C. THOMAS:** If Mr. Paswan is making a submission, I request him to make my submission also because it is very important; it is concerning women... (*Interruptions*).

**MR. DEPUTY SPEAKER:** I have given a ruling. My ruling may wound the feelings of some of our friends. I have a little deviated with your consent and it should not be taken as a precedent.

12.15 hrs.

**RE. CASTEISM IN JAWAHARALAL  
NEHRU UNIVERSITY DELHI AND  
ATROCITIES ON HARIJANS IN THE  
COUNTRY**

[*Translation*]

**SHRI RAM VILAS PASWAN** (Rosera): Mr. Deputy speaker, Sir, you can very well understand how serious is the problem that I am mentioning. Hon. Members from all parties, whether they belong to the Congress or the Opposition want to take up this matter. But I am sorry to say that the chair is permitting every matter in the House except the ones which relate to the scheduled Castes and Scheduled Tribes and the poor. members from the National Front, left Front and Congress (I) have given notices and such an important matter is being ignored. I wonder how the House will function. I warn you that if such attitude of the chair continues and such important issues are intentionally side-tracked, we would be compelled to advance to the well of the House like other hon. Members do. We are not raising the issue of our employment. I thank you for understanding the sentiments of the House.

**SHRI RAJNATH SONKAR SHASTRI** (Saidpur): I am grateful to you. (*Interruptions*)

**SHRI RAM VILAS PASWAN:** It is not the problem of a particular State or any single place. Had the leader of the House, Shri Arjun Singh stayed here for some time more, I would have discussed this problem in his presence. In that case, it would have been more meaningful because the matter concerns his Ministry. Alas he has left.

Mr. Deputy Speaker, Sir Delhi is the capital of India. On 16th November, a member belonging to the Scheduled Caste was not allowed to take meals in Jawaharlal Nehru